

**IN THE HIGH COURT OF JHARKHAND AT RANCHI  
B.A. No. 894 of 2020**

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Kush Choudhary ... .. **Petitioner**  
**Versus**  
State of Jharkhand ... .. **Opposite Party**  
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**CORAM : HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY**

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For the Petitioner : Mr. Sabyasanchi, Advocate  
For the State : Mr. Ramesh Kumar, A.P.P.  
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05/24.06.2020 Heard Mr. Sabyasanchi, learned counsel for the petitioner and Mr. Ramesh Kumar, learned A.P.P. for the State.

The petitioner is an accused in connection with Ranka P.S. Case No. 04/2019, corresponding to G.R. Case No. 316/2019 (S.T. Case No. 271/2019).

The marriage of the petitioner was fixed with Sarita Kumari. It has been alleged that four days prior to the marriage she was found dead in suspicious circumstances.

Learned counsel for the petitioner submits that there is no direct evidence which would indicate that it was the petitioner who had a hand in committing the murder of Sarita Kumari. It has further been stated that the parents of the petitioner had already been granted bail by this Court in B.A. No. 5696 of 2019.

Learned A.P.P. for the State has opposed the prayer for bail made by the petitioner.

It appears that the petitioner was having a love affair with Sarita Kumari who was the deceased and four days prior to the marriage she was found dead in an unnatural circumstance. From a perusal of the case diary it reveals that para 31 contains the confessional statement of the petitioner in which it has been stated that the deceased was strangled to death by him. The same finds corroboration from the postmortem report excerpts which finds place at para 59 of the case diary as the cause of death has been opined to be strangulation.

In view of such corroboration, there appears to be a strong circumstance indicating the participation of the petitioner in committing the murder of Sarita Kumari. Such fact circumstances does not invite this Court to grant bail to the petitioner.

This application accordingly stands rejected.

Let the trial be expedited.

**(R. Mukhopadhyay, J.)**